

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 116
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner
Vs.

Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 20.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant(s):- Mr. A.K Singh, Sr. Adv. with Mr. Adarh Tripathi,
Mr. Anish Gupta, Advs. for CA-389, 390, 391,
255/2019
Mr. Deepak Prakash, Ms. Divyangna Malik, Advs.
for CA-199/19
For the Respondent(s):- Dr. K. Datta, Mr. Hitish Kumar, Ms. Moulshree
Shukla, Mr. Udita Singh, Advs. for RP

ORDER

CA-952(PB)/2019:-

Pleadings are complete.

List for arguments on 28.05.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)